MR. CHAIRMAN: I am not going to call the Prime Minister. I am not going to waste the time of the House like that. Now I am going to call the next item of cusiness. (Interruptions).

SHRI DIPEN GHOSH: Sir, in our meeting with you I made it very clear... (Interruptions).

[The Deputy Chairman in the Chair].

NAGALAND UNIVERSITY BILL, 1989

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): I beg to move:

"That the Bill to establish and incorporate a teaching and affiliating University in the State of Nagaland and to provide for matters connected therewith or incidental thereto, be taken into consideration."

Madam, today we are fulfilling a commitment made by the Prime Minister ... (Interruptions) ... to the people of Nagaland when he laid the foundation stone for this University in 1987 . . . (Interruptions).

THE DEPUTY CHAIRMAN: I cannot give a ruling over the ruling of the Chairman. Please do not destroy Rajya Sabha makes . . . (Interruptions).

SHRI L. P. SHAHI: The Prime Minister, in his speech during the foundation laying ceremony had rightly stated that every university is a major step forward for a State and this University at Lumami represents a major step forward not just for Nagaland or the North-East but for the whole country ... (Interruptions). We hope that the establishment of a new University would mark a sig-

nificant phase in the development of the State of Nagaland and the entire North-Eastern region ... (Interruptions). We also hope that this University will, in the course of time, become a Centre of excellence and contribute to the development and manpower requirements of the State ... (Interruptions).

I would like to inform the hon. Members that the higher education needs of Nagaland are presently being served by the North Eastern Hill University which has over the State ... jurisdiction (Interruptions). The Kohima campus of the NEHU has four Departments offering post-graduate courses ... (Interruptions). The NEHU has also established an Institute of Agricultural Sciences at Medziphema which was upgraded into a School a few years back... (In. terruptions). This Institute was started to meet the manpower requirements in the field of agriculture in the North-Eastern region ... (Interruptions). Nagaland has about 19 colleges which are affiliatied to the NEHU having a total enrolment of about 6,000 students .. (Interruptions). However, this arrangement has not been able to meet the expectations and aspirations of the people of Nagaland who have been continuously pressing for a separate University... (Interruptions)

It is proposed that the Nagaland University will be a feaching-cumaffiliating University with jurisdiction over the entire State and with headquarters at Lumami... (Interruptions). The University would have an all-India character and enrol students and teachers from the entire country. The University will be innovative and non-traditional in character and will focus on subjects related to more practical, productive and skill oriented aspects and is expected to play a crucial role in deve-

[Shri L. P. Shahi] loping the human resources for the diverse and multi-farious developmental needs of the State. would introduce application-oriented courses to suit the needs of the society and economy of Nagaland: promote inter-disciplinary research and studies; and use modern communications technology in imparting instructions ... (Interruptions). Continuing education and extension services would be essential components of the programmes and activities of the University... (Interruptions). University would also pursue the broad objectives of the National Policy on Education—1986... (Interruptions). The powers, functions and the structure of the University would be by and large the same as in other Central Universities. The President of India will be the Visitor of the University. The officers of the University will include a Chancellor, a Vice-Chancellor, Pro-Vice-Chancellor. а Deans, Registrar and Finance Officer. (Interruptions). The Authorities of the University would be the Court, the Executive Council, the Academic Council, the Planning Board, the Finance Committee and the Board of Schools. We also propose to associate the Governor of Nagaland as the Chief Rector of the University. (Interruptions).

Nagaland University

As in the case of newly established universities, the first Chancellor, the Vice-Chancellor, the Registrar and the Finance Officer shall be appointed by the Visitor. The Visitor would also constitute the first Court, the Academic Council, the Executive Council, the Planning Board and the Finance Committee (Interruptions).

With the establishment of the Nagaland University the jurisidction of the NEHU shall cease over the State of Nagaland.

I do hope that the establishment of a Central University in Nagaland will fulfil the aspirations of the people of Nagaland and that the University will, as envisaged by our Prime Minister, inculcate the best values of science and technology and modern development while keeping alive everything that is good in our traditions and in our heritage. I am sure that Members from all sections of the House will support this measure whole-heartedly. (Interruptions).

With these words, I move that the Nagaland University Bill, 1989, may be taken into consideration. (Interruptions).

The question was proposed.

THE DEPUTY CHAIRMAN: Shri R. K. Poddar. (Interruptions) We are discussing Nagaland University Bill, 1989. Do you want to speak on this Bill or not?

SHRI M. S. GURUPADAS-WAMY (Karnataka): Before this please listen to me.

THE DEPUTY CHAIRMAN: I will not listen to you. If Mr. Poddar wants to speak on the Bill (Interruptions). I am sorry, I cannot listen to you. We are doing business. (Interruptions). You defied the Chair. You came in the well. (Interruptions). Mr. Chairman has already called the Nagaland University Bill. I have asked Mr. Poddar to speak specifically on the Bill.

SHRI M. S. GURUPADAS-WAMY: Before that I want to make a submission.

SHRI DIPEN GHOSH (West Bengal): You please hear the Leader of the Opposition.

THE DEPUTY CHAIRMAN: We have been hearing the opposition leaders in the last 45 minutes. (Interruptions). Please leave the mike. Do not destroy the property of the Parliament. Please sit down. (Interruptions). No, no.

SHRI M. S. GURUPADAS-WAMY: Whether you like it or not I say this on behalf of the Opposition that the Bofors gun deal issue is so important. We are not against discussion. We are for discussion on Bofors but we wanted the Prime Minister to come and explain the position.

The view of the fact that the Chair is stubborn and obdurate, in view of the fact that the Government is stubborn and obdurate, we walk out in protest.

(At this stage some hon. Members left the Chamber)

SHRI KHYOMO LOTHA (Nagaland): Madam Deputy Chairman, I rise to speak and support the Nagaland University Bill, 1989-

SHRI SUBRAMANIAN SWA-MY (Uttar Pradesh): What about the notice of my motion?

THE DEPUTY CHAIRMAN: The Chairman will take a decision on it. We have a Business Advisory Committe. It will take a decision and we will let you know about it.

SHRI KHYOMO LOTHA: would have been happier if the Opposition Members were also present. I say this because many of our national leaders have a very poor knowledge about the North-Eastern region. I remember way back in 1978 when I had met the then Home Minister, he did not know where Nagaland was. So on occasions like this when we are discussing the Bill as introduced today, our Opposition leaders who are so much concerned about the nation and yet many of whom do not know about their own people in the far flung areas, in the backward regions, about the scheduled castes and scheduled tribes, their problems and difficulties, would also have benefited much and it would have been better had they

also remained here to support this Bill.

In Nagaland, after many years of insurgency, now peace and tranquility has come to stay. And during this period of peace and tranquillity, the Naga people are striving very hard to achieve literacy which has now crossed the 50 per cent mark in the State and they are working very hard in the field of higher education.

A century ago, the missionaries from abroad had introduced education in the State during the British regime. But during the Second World War, when the entire North-East, and especially Nagaland, was affected, the effort in the field of education was once again thwarted. After Independence. once again the insurgency started in Nagaland and education was again disturbed. A few schools which were opened at district headquarters were also disturbed and many able-bodied young people had to, under compulsion, join insurgency and give up their education. It was only after 1964 when the peace accord was signed and the State of Nagaland was ushered in that the real progress in the field of education started. Today we are very happy to say that there are more than 600 schools and many more colleges.

We do not have any script of our own in Nagaland because the saying goes that in the days past when our forefathers had a certain script, it was written on the Before this skin of an animal. could be passed on to the next generation, a dog came and ate away the skin on which the script was written, and so we lost our script. Because of that, Nagaland does not have any script of its own. But we adopted the Roman There was a time when script. our parents learnt the Assamese script but, because of the dialects [Shri Khyomo Lotha]

and difficult pronunciation, the Assamese script could not be adopted, and the Roman script was adopted, which actually suited our different dialects and pronunciation. So we have now progressed in the field of higher education and we are very happy that this Bill is now introduced. I am sure that this Bill will be passed without any opposition.

We hope that this University will not be just a university where only certificates will be churned out and the students will simply be given certificates or degrees but that this University will bring about development in all spheres of life—intelectual, moral and spiritual—and that it will make our young people very good citizens not of Nagaland alone but of the whole country.

Our people, after a long spell of insurgency and fighting, have now come to take up education seriously and I am sure this University will benefit the entire generation not only of Nagaland but also of the neighbouring States and also people from other parts of the country who would like to come and study in Nagaland. So, this University will benefit not only the people of Nagaland but will also interact with Universities of other States and benefit youth from other areas also.

We are very happy, especially, to have this University, and my special appreciation goes to Prime Minister Rajiv Gandhi who had personally visited this area. He not only visited the headquarters, but he had himself driven vehicles and visited many small villages in difficult areas and had gained a good knowledge of Nagaland and the people of Nagaland. It was under his dyanmic leadership and

his keenness for the development of our people that it was agreed to set up this University in Nagaland.

To clear the doubts of many who are thinking whether this small University would be of any use, I would say that this University in the extreme north-east State will not only benefit people of this area but the country as a whole. The people there are very happly that they are happy that they are being given this University. They are happy in that they have a sense of belonging, not only to the State or area or region but a sense of belonging to this country when such institutions for development are established. The establishment of this University also, I am sure and confident, will bring about an emotional integration in the country, among the people dwelling in the State of Nagaland and also among the people living in the other States of the country. It will also solve a great

12. Noon deal of unemployment problem and also the problem of people who are seeking admission for higher education. I would like to bring to the notice of the Government here that this year many students came to Delhi to seek admission in the Delhi University but many had to face a great deal of difficulty in getting admission in different colleges in the Delhi University. It was really an ordeal for many of our students who had come from far-away distance and spending a lot of money. Though the Nagaland University Bill, 1989 will be passed, it will take some time to start the real functioning of this university. Until such time I would like to appeal to the Education Minister that in matters of admission to higher education and technical education, the rules may be simplified and people coming from Nagaland and North-Eastern States for admissions in other universities may be favourly considered so that they may achieve higher education to work in the new university that is going to be established in Nagaland.

[The Vice-Chairman (Shri Mirza Irshadbaig) in the Chair.]

I thank the Central Government, especially the Prime Minister of India. Shri Rajiv Gandhi for helping this university to come through. It has been a very longfelt need for the people of Nagaland and way back in 1973 when this NEHU (North East Hill University) was established, at that time also with the help and support of Nagaland people NEHU into being. Even then Nagaland always had the desire to have its own university for the upcoming young people who can be trained, educated to develop in every respect so that they can become worthy citizens of this great country of India. With this, I once again welcome and support this Bill. Thank you.

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, मैं ग्राका ्कतज्ञ हं कि शिक्षा मंत्री श्री एल० पी० साही जी द्वारा सदन में प्रस्तुत किए गए नागालैंड विश्वविद्यालय विधेयक, 1989 का समर्थन करने का ग्रवसर ग्रापने मझे दिया : ग्रन्छा होता कि इस देश के विरोधी दल के जो राज्य सभा के सदस्य हैं. उनको ध्रगर जनतत्र में विश्वास होता भ्रौर यहां पर उपस्थित रहते तो देखते िकि श्री राजीव गांधी ने जो नई शिक्षा नीति का निर्माण किया है उसमें इतिहास के झरोखं से श्राजनागालैंड को एक नया विश्वविद्यालय दिए जाने का प्रावधान राजीव गांधी की सरकार कर रही है। लेकिन हमारे विरोधी दल के लोगों के पास न कोई नीति है ग्रौर न ही कोई कार्यंक्रम है स्रोर न ही कोई योजना है। न उनकी कोई विदेश नीति है ग्रीर न ब्री राष्ट्रकी जनता कि उत्थान के लिए उनके पास कोई कार्यक्रम है। केवल राजीव गांधी, राजीव गांधी कहते हैं। इतना वे भगवान का नाम लें तो जितने पाप उन्होंने किए हैं उनते उनका उद्घार हो लेकिन इस माननीय सदन की जाना सर्वोच्च सदन की, परम्परात्रों को तोडकर वे हर इशु पर प्राहम मिनिस्टर राजीव गांधी का विरोध प्रदर्शित करते हुए सदन छोड कर चले जाते हैं। इस देश की जनता ने, २२-२२ और २6-36 एम • एल० एज० ने, विधायकों ने हमें बोट दकर यहां भेजा है सौर तब हम यहां अतं हैं। लेकिन ये जो चुने हुए जनता के प्रतिनिधि हैं वे जनता के विश्वासों के साथ खुलेग्राम इस सदन में बलाकार कर ५हे हैं ' सारा देश इसको देख रहा है उसकी कटु निन्दा करते हुए संसदीय परम्पराम्रों को जीवंत, जनतांत्रिक बनाने के लिए में उनते ग्राग्रह करते प्रार्थना कि वे हमारी हए करूंगा मर्यादाश्रों को न तोडें ? इस सदन की बड़ी उच्च पराम्परायें रही हैं। जिस ग्रासन पर ग्राप बैठे हैं संविधान के निर्माता इस ग्रासन पर बैठे हैं ग्रीर कडाई के साथ चैयरमेंन साहब महामहीम डा० शंकर दयाल शर्मा साहब ने जो कडा रूख सविधान के ग्रनुक्ल लिया है उसकी प्रशंसा करते हुए मैं विरोधी दल के लोगों को निःदा करता हूं ग्रौर नागालैंड विश्वविद्यालय के संबंध में ग्रपने विचार क्यक्त करना चाहता हूं। ग्रभी हमारे दोस्त लोथा जी जो नागालैंड से राज्य सभा के सदस्य हैं उन्होंने बहुत कुछ कहा है ग्रौर उनकी बातों का समर्थन करते हए कुछ ग्रौर बातों को ग्रोर में हयान दिलाना चाहंगा । उपसभाध्यक्ष महोदय, हमारे देश में राष्ट्रीय एकता से ग्रिविक चिन्ता का विषय ग्राज कोई ग्रोर तहीं है। इस राष्ट्र को तोडने की साजिश हो रही है आर जगह जगह चाहे बोडो ग्रान्दोलन के नाम पर चाहे झारखंडशानी के नाप पर. कश्मीर में तथा हर जगह प्रत्येक हिस्से में देश को तोडने की साजिश रवीं जा रही है ग्रौर हमारे देश में कुछ ऐसे हिस्से हैं जिन पर विशेष ध्यान दिए जाने की जरूरत है। ऐसे क्षेत्रों में हमारे उतरपूर्वी भाग के धनेक प्रान्त

[डा० रत्ना**कर पाण्डेय**]

ग्राते हैं। भोगोलिक एव ग्रन्य कारणों से उत्तर पर्वी क्षेत्रों के राज्य ग्रपने ग्राप को उपेक्षित अनुभव करते रहे हैं ग्रीर यह बहुत जरूरी है कि इनकी भावनात्रों का सार देश की श्रोर से सम्मान किया जाय। उनकी जनसंख्या कम हो सकती है लिकन श्रगर इस देश के वे नागरिक हैं तो उनकी भावनाग्रों का सम्मान किया जाना च।हिए भ्रीर जहां बहुत ग्रधिक जनसंख्या हैं वही सुविधायें उन्हें शिक्षा के क्षेत्र में सामाजिक व्यवस्था के संबंध में या ग्रन्य क्षेत्रों में दी जानी चाहिए। राजीव गांधी की सरकार ने यह ग्रपना कर्त्तव्य समना है कि वह इन क्षेत्रों में एकता एव भारत कीं मुख्य धारा से उन्हें जोडने के लिए ग्रपने दाधित्व का निर्वाहन करे। इस लक्ष्य की पूर्ति के लिए सर्वोत्तम उपाय शिक्षाकी ग्रगर कभीन शिक्षां है। होती तो यह राष्ट्र स्वग बन जाता। शिक्षा एव समाज कल्याण संस्थानों की स्थापना से ही हम ग्रशिक्षा ग्रीर रुढियों तथा गरीबी को दूर कर सकते हैं। वर्ष, 1973 में भारत सरकार ने उत्तर पव .पर्वतीय विश्वविद्यालय की स्थापना की थी ग्रीर सरकार को यह उन्मीद थी कि यह विश्वविद्यालय नागालेंड के साथ साथ उत्तर पूर्व के जितने भी राज्य हैं चाहे मिजोरम हो, मघालय हो, विपुरा हो, ग्रहणाचल प्रदेश हो सातों राज्यों के हिनों की रक्षा करेंगा । इसमें कोई संटेह की बात नहीं है कि यह विश्वविद्यालय एक कुशल एवं परिपूर्ण विश्वविद्यालय के रूप में विकसित हुग्रा, हालांकि इसमें ग्रनेकों कितिनाइयांभी श्राई जिनकी चर्चा करने से सदन का बहुत समय खराब होगा लेकिन महत्वपूर्ण तथ्य यह है कि उत्तर पूर्वी क्षेत्र में विविधता के विशेष नत्व मौजूद हैं ग्रौर कोई एक संस्थान चाहे वह कितना ही ग्रन्छा क्यों न हो उत्तर पूर्वी भ्रेल की विविध ग्रावश्यकतानों की पूर्ति नहीं कर सकेगा। नागालैंड की ग्रप्नी पहचान है। माननीय लोधा जी जानते हैं मुझे एक महीना वहां रहने का अवसर मिला है!

प्रश्रीत के योवन का श्रगार करेंगे कभी न बासी फूल, मिलेंग वे जा कर श्रीत शीझ सतत व्याकुल है उनकी धूल। पुरातनता का यह निर्भीक सहन करती न प्रश्लीत पल एक, नित्य नूतनता का स्रविराम, किए हैं परिवतन में टेक।

प्रकृति साक्षात वहां अपना जीतवं स्वरूप , ग्रात्मीय स्वरूप, विखेर नागातैंड में ग्रीर नागालैंड के युवकों ने अपनी विशेष पहचान बनाई है। नागालैंड के युवकों की ग्रप्नी विशेष महत्वकांक्षायें हैं जो वहां के भौगोलिक, पारपरिक एव सांस्कृतिक तत्वों के साथ जुड़ी हुई होने के कारण अपने आप में विलक्षण नागालैंड पर एक समन्वित इकाई के रूप में भारत की बृहत्तर इकाइयों के ग्रतगत ही विचार किया जाना चाहिए । उनकी देश की एक ग्रलग युनिट नहीं मानना चाहिए । नागानैंड में बड़े बड़ जगल वहां कृषि के विकास की ग्रधिक ग्रावश्यकता है ! नागालैंड पारंपरिक लोक कला श्रतः नागालैंडकी सामाजिक एव माधिक स्थिति तथा जनकल्याण ०र विशेष ध्यान दिए जाने की आवश्यकता है। इसके साथ ही नागालैंड में ज्ञान की दिशा में हुई प्रगतिका राष्ट्र को भी मिलना चाहिए चाहे वह ज्ञान मानविकी के क्षेत्र में हो चाहे टैक्नालाजी के क्षेत्र में हो चाहे समाज विज्ञान के क्षेत्र में हो। इन कारणों से जरूरी है कि नागालैंड का अपना एक विण्वविपालय हो स्रीर यह मानते हुए कि यह विश्वविद्यालय राष्ट्रीय एकता के उद्देश्य की पृति कर केन्द्रीय सरकार द्वारा नागालैंड विश्वविद्यालय को स्थापना के कदम का स्वागत किया जाना चाहिए। राजीव गांधी जी के जो कार्य 5 वर्षों में हुए हैं उनमें शिक्षा के क्षेत्र में यहां एक ज्योतिमयः नक्षत्र की तरह शिक्षा का उदयहुत्रा है। नागालैंड में जो हमारी सरकार ने किया है, करके दिखाया है म्रोर एक विश्वविद्यालय स्थापना वहां की है हम समझते हैं सारा देश श्रीर सारा सदन इसका स्वागत करेगा।

मान्यवर उपसभाष्यक्ष जी, इस पृष्ठभूमि को ध्यान में रखते हुए यह श्रावस्यक है

कि विधेयक की धारा 4 में विश्वविद्यालय के उद्देश्यों पर प्रकाश डालते हुए समय इसका विशेष तौर पर उल्लेख किया गया है कि यह विश्वविद्यालय मानविकी, सामान्य एवं भौतिक विज्ञान, समाज विज्ञान कृषि विज्ञान, वानिकी एवं शिक्षा के ग्रन्य क्षेत्रों से सम्बद्ध समन्वित पाठ्यक्रम चलयगा। यहांयह भी ध्यान देने योग्य एहै कि विधेयक्ष में ग्रन्तर-विषयक ग्रध्ययन म्रध् मन्तर-क्षेत्रीय शोध एवं वंयापन की प्रक्रिया के नवीनीकरण को बहावा देने की भी व्यवस्था की गयी है। में ाननीय साही जी को, मंत्री महोदय को इस मबात के लिए बधाई देना कि विश्वविद्यालय के उद्देश्यों का निर्धारण करते समय उन्होंने इस बात के भी निर्देश दिए हैं कि राज्य के लोगों के उनको श्रकृ।ियक स्थिति तथा एवं सांस्कृतिक विकास पर विशेष ध्यान दिया जां। चाहिए । मैं इस बात को ग्रत्यधिक महत्वपूर्ण मानता हूं शिक्षा का संबंध लोगों की महत्वाकांक्षात्रों के साथ जोडा जाना खासकर विश्वद्यालयी शिक्षा को तो ग्राम म्राटमी की स्रीर निकट लाये जाने की ब्रावश्यकता है। दूसरे शब्दों में, मैं कहना चाहुंगा कि विश्वविद्यालय हवाई किले मात्र नहीं है बल्कि व जनता के कल्याण के, विकास के, ज्ञान के सच्चे साधन के सोपान हैं ।

माननीय उपसभाध्यक्ष जो, इस विधेयक का प्रारूप सभी केन्द्रीय विश्वविद्यालयों के श्रनुरूप बनाया गया है। जो हमारो सेंट्रल यूनिविसिटीज हैं उनसे टैली करके इसको बनाया गया है। ऐसा होना भी चाहिए या क्योंकि सभी केन्द्रीय विश्वविद्यालयों में कुछ बातें ऐसी होनी चाहिए जो सबसे समानता का भाव उत्पन्न कर सकें श्रौर वातावरण की दृष्टि से उनकी श्रपनी दूसरी श्रोर श्रपनी विशिष्ट स्थिति एवं इंडिवीजुग्नलिटी, ग्रपनी एक ग्रलग पहचान की विशेषतायें भी निर्धारित होनी चाहिए।

महोदय, नागालैंड राज्य का राज्यपाल इस विश्वविद्यालय का मुख्य निदेशक होगा तथा भारत के राष्ट्रपति इस विश्वविद्यालय के विजिटर हैं। विश्वविद्यालय के कार्या-

में चांसलर, वाइस ,चांसलर, प्रो०-वाइस चांसलर, डीन, रजिस्ट्रार् तया वित्त अधिकारी कि कार्यकलापों का समावेश रहेगा । विधेयक में विश्वविद्यालय के प्राधिकरणों की भी व्यवस्था की गयी है---(स**मय की घंटी**) दो मिनट जप-सभाष्यक जी--जिनमें कोर्ट कार्यकारी . परिषद्, शैक्षिक परिषद् योजना बोर्ड म्रादि समावेग रहेगा । तथापि विधेयक में समझदारी बरतते हुए लघु एवं सुसंगठित कोर्ट की परिकल्पना की गयी है जिसमें 30 से ज्यादा सदस्य नहीं होंगे । यह इस विधयक की एक स्वागत योग्य विशेषता है जो ऐसे अनेक पुराने विख्वविद्यालयों से भिन्न है जहां कोर्ट के 100 अथवा उससे भी ज्यादा सदस्य होते हैं ग्रीर जिसकी बैठकें व्यवहारिक एवं परिणामोन्मुख नहीं हो पाती। कार्यकारी परिषद् **ब्राकार छोटा रखे जाने की परिकल्पना** की गयी है स्रोर 11 सदस्यों को एकजी-क्यूटिव होगी। मैं इस बात से बहुत प्रसन्न हूं कि विधेयक में एक योजना बोड का भी प्रावधान किया गया है । हमारे विश्वविद्यालयों का अनुभव यह रहा है कि श्रायोजना भी एक श्रत्यंत महत्वपूर्ण कार्य है तथा इसे उन व्यक्तियों को सोंगाजाना चाहिए जिनका पर्याप्त अनुभव हो तथा जिन्हें भाषोजना कार्य में विशेष दक्षता हासिल हो । यह व्यवस्था भी ठोक हो रखो गयो है कि शैक्षिक परिषद् भी छोटो एवं सुसंगठित होगी तथा उसमें 21 से ज्यादा सदस्य नहीं होंगे । मैं इस व्यवस्था का भी स्वागत करना चाहूंगा कि पहली कार्यकारी परिषद पहले योजना बोर्ड तथा पहली शैक्षिक के सदस्यों को विजिटर द्वारा नामित किया जाएगा । मेरा विश्वास है कि चुनाव के तत्व को जहां तक सम्भव ही विश्वविद्यालय से दूर रखा जाना चाहिए क्योंकि चुनाव त्रित्रया से विश्वविद्यालय के शैक्षिक वातावरण परकाफो बुरा असर पड़ता है परिसर जो प्रायः विश्वविद्यालय जाता है । राजनीतिकरण तक पहुंच

विद्यार्थी परिषद पर भी मैं कहना चाहूंगा कि जो वहां की स्टुडेंट्स यूनियन हैं उसमें विद्यार्थी परिषद का प्रावधान 27

भी स्वागत योग्य है। 18 वर्ष के नवयुवको को हमने मतदान का श्रक्षिकार दिया है श्रीर उसको ध्यान में रखकर जो कुछ बनाया गया है नागालैंड विश्वविद्यालय में छात्रों के लिए कि विद्यार्थी परिषट अभाव में गम्भीर छात्रों को विश्वविद्यालय के कामकाज को प्रभावित करने कोई ग्रवसर नहीं मिलता है क्यों कि हम सब जानते हैं कि किस तरह से गम्भीर छात्रों को पृष्ठभूमि से छोड़ दिया जाता है। विधेयक की इन व्यवस्था स मैं अत्वन्त प्रसन्त ह कि िन विद्यार्थियों ने पिछले शैक्षिक वर्ष में ब्रह्मयन, ललित कला, खेल-कूद एवं विस्तार कार्यो स्नादि में पुरस्कार जीते हों, उन्हें विद्यर्थी परिषद् का सदस्य बनया जाएगा । इस परिषद् में इसके अतिरिक्त बीस ऐते छात और भी होंगे जिन्हें अह ान, खल-कृद एवं व्यक्तित्व के सर्वतोत्पुखी विकास के गुणी पर अपने शक्षिक परिषद् द्वारा नामित किंा जाएगा । इस बात को सुनिश्चित करने के लिए कि विद्यार्थी परिषद् के द्वार सभी छातों के लिए खुले रहें, विध्यक में यह व्यवस्था की गई है कि "विश्वविद्यालय के किसी भी छात्र को यह ब्रधिकार होगा कि वह विश्वविद्याला से संबंधित कोई मामला अध्यक्ष की अनुमति से विद्यार्थी परिषद में उठा सकेगा तथा उसे यह भी अधिकार होगा कि उस मामले पर होने वाली चर्चाम्रों के दौरान वह उनमें भाग ले सकेगा।"

मैं विधयक के उस प्रावधान का भी स्वागत करता हूं जिसके भंगांत विद्यार्थी परिषद् के कार्यों का निर्धारण किया गया है। शिक्षा का यह सर्वविदित सिद्धांत है कि विद्यार्थी से भी उसके विकान के संबंध में परामर्थ किया जाए। अतएव विधेयक की अधारा 2, परिनियम क्रमांक 41 में यह निर्धारित किया जाता, जिन ही है कि विद्यार्थी परिषद् का यह कार्य होगा कि वह अधायन के कार्यक्रमों, विद्यार्थियों के कल्याण तथा विश्वविद्यालय के सामान्य कामकाज से संबंध रखने वाले

महत्वपूर्ण मामलों के सर्वध में विश्व विद्याला के सर्वधित ग्रिधिवारियों को सुझाव दे ।

मानावर, ग्रब में ग्राने वक्तव्य के स्रंिम भाग पर स्राता हुं । प्रस्तावित विधेयक की पुष्ठभृष्टि में कुछ स्रलिखित धारणायें भी हैं, जिल्की खेर में माननीय साही जी का और शिक्षा मंत्राला के अधिकारियों का छान आ ष्टं करना चाहुंगा । इहां तक मैं समझ पाया हूं विश्वविद्यालय के स्थान के हिए नागालैंड राजा के "लमामी" स्थान का चयन काफी सोच-ंमझ कर किया गया है। यह स्थान नागालैंड राज्य के प्राय: सभी िलों से बराबर की दूरी पर है। भूमि का वह खंड प्रकृति के वैभव से भरा हुन्ना है, पानी की भी यहां सुविधा है। यह अब्दूबर, 1987 की बात है कि क हमारे प्रधान मंद्री, श्री राजीव गांधी जी ने लमासी का विशेष दौरा किया विश्वविद्याला की आधार-णिला रखी उस समाय प्रधान मंत्री ने कड़ीय को यह अदिश दिये थे कि वे विश्वविद्यालय की स्थापना के काम में शी घना लायें।

मेरे लिए यह प्रतन्ता का विषय है

कि ग्राधार शिका रखे ाने के दो वर्ष के
भीतर ही केंद्रीय सरकार ने राजीव गांधी
के दिदेंशों का पालन कर विश्वविद्यालय
की स्थानन की ग्रीर आगे यह विधेयक
लाई है। शीध कार्यान्वयन के लिए एक
ग्रन्छा उदाहरण देश के दामने शिक्षा
मंत्रालय ने बहुत दिनों के बाद रखा है।

ना**गलेंड** की एक म्लभ्त श्राव-श्वाता है वि एवम् विष-श्रीद्योगिक परि सरों का विकास किया जाना । पहले भो उत्तर-पूर्वी पर्वतीय विश्वविद्यालय प्रशिच नियम के प्रांतर्गत नागालैंड में एक परिपर की स्थापना की गई थी। इस कृषि परिसर का काफी कुछ विकास भो हो चुका है। मुझे ज्ञात नहीं है कि विकाय परिषद् के बारे में योजना क्या है किंतु मेरा अपना सुझाव है कि लुकामी एक पूरी तरह समन्वित ृषि परिसर भी स्थापना की जानी चाहिए, क्योंकि ग्रन्यन्त वाष्ठनीय है कि हुषि ग्रीर वानिकी

को विश्वविद्यालय में केंद्रीय स्थान प्राप्त हो, जो श्राज के हमारे पर्यावरण और वन-उगाओ आन्दोलन की पूर्ति वहां से होनी चाहिए क्योंकि नागालंड के पहाड़ों के पेड़ काट करके उनको नंगा कर दिया गया है ।

बस्तुतः विश्वविद्यालय के सामान्य पाठ्यकर्मों को तैयार करते समय ग्रंथि एवं वानिकी को एक भोगक तत्व के रूप में ग्रहण किया जाना चाहिए । इस प्रकार विद्यार्थी को ज्यानी प्रतिभा का विकास च हे मानिकी; चाहे सामान्य विज्ञान एवं समाज विज्ञान के क्षेत्र में करने का ज्ञवन सर मिलेगा प्रौर वे ज्ञ्यानी जड़ता दूर करके नागालैंड को देश की मुख्य धारा से जोड सकेंगे ।

विशेषक के वित्तीय ज्ञापन में यह प्राव-धान है कि विश्वविद्यालय की स्थापना में....(समाप्र की घंटी) माननीय उप-समाध्यक्ष जो, मैं जब ग्रंपनी चार-यांच पंकितयों पर प्रारहा हूं...

अनुमानतः 61.34 करोड़ रुपये की लागत आएगी जिसमें से 47.47 करोड़ रुपये गैरआवर्ती श्रेणी का एवं 13.86 करोड़ रुपये गैरआवर्ती श्रेणी का खर्ब होगा। युझे नहीं मलुम कि इन आंकड़ों के तैयार किये जाने का आधार क्या रहा है ? तथानि मैं अपीर जरूर करना चाहूंगा माननीय मंत्री जी से कि सरकार इस मामले में खुले दिल से सहयोग करे तथा सभी आवश्यक खर्ची का उल्लेख उसमें होना चाहिए। मोटे-मोटे प्रावधान केवल हम मेम्बरों को नहीं भेग देने चाहिए। आवश्यक धन-रागि विश्वविद्यालय अनुदान आयोग दारा अनिवार्य रूप से उपलब्ध करवा दी जार।

में ग्रांशा करता हूं कि विश्वविद्यालय अनुदान श्रायोग की योजना श्रावंटन के अनुसार इस धन-राशि को पूर्ण रूप से इसी वर्ष दे दिया जाएगा ताकि किसी को यह कहने का अवसर न मिले कि विश्व-विद्यालय के कार्यों को ग्रावश्यकता के पूर्ति धन के ग्रभाव में नहीं हो पाई।

इस विश्वविद्यालय का भ्रौर खास कर नव-स्थापित विश्वविद्याल ग्रें की पूरी देख-भाल की जाए अर्थेर मैं आशा करता हूं कि विश्विवद्याला अनुदान आयोग धन राशि का आवंटन करते समय केंद्रीय सर• कार नागालैंड विश्वविद्यालय के लिए ग्रावंटित धन-राशि के संबंध में व्यवस्या करेगी कि विश्वविद्यालय ग्रनुदान श्रायोगद्वारा उपका उपयोग विना किसी दूसरे कार्यं में किये हुए, उसका सही उपयोग होगा । ग्रांत में, नागालैंड विश्व• विद्यालय विधेयक का मैं समर्थन करता हूं श्रंतिम बात की श्रोर मैं ध्यान दिलाना चाहता हूं । ग्रभी कंतलटटिव कमेटी की बैठक थी, हमारे शिवशंकर जी यहां उपस्थित नहीं हैं, साही जी उस मीटिंग में नहीं थे, उसमें तीन-चार बार उठाने के बाद नरकार ने जवाब दिया कि हिन्दी विश्वविद्यालय की स्थापना निर्णय हो चुका था और इंदिरा जी की, फिर मैं सदन में दोहराना चाहता हूं कि 1983 में एक ही इच्छा थी कि विशव भाषा हिन्दी यू०एन०ग्रो० की भाषा बनाने में समय लगेगा लेकिन विश्व सन्मेलन बराबर हो ग्रीर केंद्रीय हिन्दी विश्व विद्यालय की स्थापना हो, वह सब तैयार हो गया । फिर यू जी ० सी ० के चेयरमैन जो बहुत बड़े वैज्ञानिक हैं यशपाल जी, उनके पान भेश गया और उन्होंने उसको नामंजूर कर दिया । यू जी ० सी ० के लोग, चाहे शिक्षा मंत्रालय के लोग हों, कान खोल कर सून लें कि भविष्य में अगर इस तरह की हरकत की गई और इंदिरा जी की इच्छाग्रों के विपरीत काम करने की कोशिश, चाहे यशपाल जी हों या युवजीवसीव हो, चाहे एज्केशन मिनिस्दी का कोई कितना भी बड़ा पदा-धिकारी हो, करने की कोशिश की तो हम उनको भ्रवमानना करने को तैयार हैं। भाषा के साथ खिलवाड नहीं होना च।हिए श्रौर हिन्दी विश्वविद्यालय की स्थापना का फिर ो हमें श्रो शिवशंकर जी ने ग्रास्वा-सन दिया है उ । श्राश्वानन की पूर्ति होनी चाहिए और गु०जी० की अटोनोमी के नाम पर मनमानी करने की छुट न दो आए।

[डा॰ रतनाकर पाण्डेय]

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इन शब्दों के साथ, में इस विधेयक का समर्थन करता है। आपने बहुत विस्तार से मझ अपनी बात कहने का अवसर दिया इसके लिए में आपके प्रति कृतज्ञता व्यक्त करता है।

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): I am calling a new Member, Shri Shabbir Ahmad Salaria to make his maiden speech.

SHRI SHABBIR AHMAD SALA-RIA (Jammu and Kashmir); Mr. Vice-Chairman, Sir, the Bill which has been introduced with regard to the formation of a University in Nagaland is a welcome stand. It is welcome in as much as Nagaland is a far-flung hilly area in north-east of India just like the State of Jammu and Kashmir which is also situated in the north of India. This Bill which has been tabled here makes provision for the establishment of a University to cater to the needs of the people in that far-flung State and thereby to improve the educational opportunities available to these people. It is our earnest hope that this Bill will go a long way in helping the people of Nagaland who need education more than any other part of our country because they are lagging behind, in order to bring about a complete identity between the various sections of our society. In order to bring the backward areas of our State to catch up with the rest of the country, it is very necessary that such a Bill should have been paced before this august House so that the people of that land, that State, are enahled to go ahead with better education and better development.

However, so far as the State of J&K is concerned, we also welcome in the same tone the conferment of the Scheduled Tribes

status on certain sections of the society in the Ladakh region. We. however, feel that the Government of Jammu and Kashmir which had already recommended other sections which are very, very weak and very, very backward in J. & K., such as Gujars, Bakarwals and Arghavans and such other persons living in farflung areas of the State of J&K are also accorded the status of Scheduled Tribes. The fact that such a status has not been accorded to them and as against that only a portion of the society of Jammu and Kashmir has been accorded that status is likely to bring about friction which we want to avoid in the State of Jammu and Kashmir In order that peace and harmony may sprevail in the State also, we feel that by not conferring that status Guiars. Bakarwals Arghavans, and by not accepting that till now—although the matter is under consideration of the Govment of India-is likely to create certain misgivings and frictions amongst the various sections of our society in Jammu and Kashmir. Such things may kindly be avoided so that our people feel one with each other and grounds exist for them to have any grudge against anybody else and so that we progress hand in hand with the rest of our country towards the goals which been earmarked for us by Bapuji, Pandit Jawaharlal Nehru and Sher-e-Kashmir, Sheikh Mohammad Abdulla. In the State of Jammu and Kashmir, great strides have been made in the matter and education has of education been the primary consideration in the manifesto of the National Conference called Nava Kashmir. We feel that this step which has heen taken to give better educational opportunities to the people of Nagaland by providing a spe-

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cial Act for the establishment of their own University is an appropriate step which the Government has taken. However, I feel, after going through it cursorily, that in Section 13 of the Bill the Vice-Chancellor has been given very sweeping powers. Section 13 says:

- "(1) The Vice-Chancellor shall be appointed by the Visitor in such manner as may be prescribed by the Statutes.
- (2) The Vice-Chancellor shall be the principal executive and academic officer of the University, and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University."

There I request the hon. Minister to consider that the powers conferred to him are very wide and very sweeping and the more the powers the greater the possibility of the same being abused. These powers are uncontrolled.

Clause 13 further says:

"(3) The Vice-Chancellor may, if he is of opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall report to such authority the action taken by him on such matter:

Provided that if the authority concerned is of opinion that such action ought not to have been taken, it may rtfer the matter to the Visitor whose decision thereon shall be final."

I submit that it should have been provided that the action shall be subject to ratification by such authority within a period to be provided in this Bill and if within that period that action is not ratified, it shall be deemed to have lapsed.

Similarly, I may request that Section 34 of the Bill also deserves consideration by the hon. Minister. It says:

- "(1) Every employee of the University shall be appointed under a written contract, which shall be lodged with the University and a copy of which shall be furnished to the employee concerned.
- (2) Any dispute arising out of the contract between the University and any employee shall at the request of the employee, be referred to a Tribunal of Arbitration consisting of one member appointed by the Executive Council, one member nominated by the employee concerned and an umpire appointed by the Visitor.
- (3) The decision of the Tribunal shall be final and no suit shall lie in any civil court in respect of the matters decided by the Tribunal.
- (4) Every request made by the employee under sub-section (2) shall be deemed to be a submission to arbitration upon the terms of this section within the meaning of the Arbitration Act, 1940."

It is my submission that even if you make the decision final, there should be some avenue provided so that this decision is also open to test by some other authority. It should be final only to this extent that so far as the Tribunal is concerned, the decision is final. But it should be provided that there shall be at least one avenue which shall decide its correctness.

I shall also draw your kind attention to Section 35 of the Bill which says:

[Shri Shabbir Ahmad Salaria] '(1) Any student or candidate for an examination whose name has been removed from the rolls of the University by the orders or resolution of the Vice-Chancellor, Discipline Committee or Examination Committee, as the case may be, and who has been debarred from appearing at the examinations of the University for more than one year, may, within ten days of the date of receipt of such orders or copy of such resolution by him, appeal to the Executive Council may and the Executive Council may confirm, modify or reserve the decision of the Vice-Chancellor or the Committee, as the case may be."

It is stated here that "any student or candidate for an examination whose name has been removed from the rolls of the University by the orders or resolution of the Vice-Chancellor, Discipline Committee or examination Committee, as the case may be, and who has been debarred from appearing at the examinations of the University for more than one year, may, within ten days..." It is my submission that the making of the decision should be made subject to the condition that the decision is made after affording the concerned candidate or the student an opportunity of being heard. The power given here is not subject to according any opportunity of being heard to the concerned student. It is my submission that such a sweeping power without giving the affected person an opportunity of being heard or of showing cause is not correct. is not in accordance with Article 14 of the Constitution of India. and it is likely to land the student in difficulty, and is also likely to render the authority which is capable of arriving at a decision to arrive at a wrong decision. The rule of audi alteram partem

should be obeyed, should be respected in all matters. And if the affected person is not to be heard and the decision is to be arrived at the decision will in all likelihood be wrong or can be wrong. Therefore, it is my submission in this respect also that an opportunity of being heard to the person concerned should be afforded before the decision is arrived at. And without that, the mere provision that the decision arrived at unanimously will be appealable is no solace to the person concerned because in the meantime the punishment is visited on him. It is, therefore, my humble submission before the hon. Minister that matters may kindly taken into consideration so that the Bill is free from these defects. Moreover, I have read the Bill and I have not found in it the provision for the establishment of any Chair for improvement, for teaching of the Nagaland languages which are local there, the languages that are prevalent there. I feel that there should be a provision in the Bill for the establish. ment of a special Chair which will go into the teaching and instruction of the language which is particular to the people of Nagaland and which could be fostered so that those people can attain a greater proficiency in their language, and their language also prospers.

In making this submission, I would further make a submission that all this power which the Vice-Chancellor has been conferred with deserves to be reconsidered in the light of my submission.

With these submissions, Sir, I support this Bill and I would request that after taking into consideration the submissions I have made, the Bill may kindly be passed.

THE VICE-CHAIRMAN (SHRI IRZA IRSHADBAIG): Shri MIRZA Jerlie E. Tariang-Please conclude within three minuts.

SHRI JERLIE E. TARIANG (Meghalaya): Mr. Vice-Chairman, Sir, I will try to complete within the limited time. I would -like to express my personal gratitude to the Prime Minister and the Government and the Minister concerned for having brought this Bill for the establishment of Nagaland University. Nagaland is one of the States comprised within the jurisdiction of the North-Eastern Hill University which is in Shillong, the capital of my State. Sir, it is true that it is very necessary that these Universities should be opened in as many areas as possible in the North-East as we have different cultures, different languages and different problems. I do not want to go into the merits of the Bill as it has been already explained by my previous speakers. I would only like to comment that it is really important that other Universities should also be expanded, and more Universities should be established. For instance, the NEHU, the North-Eastern Hill University comprises four States— Meghalaya, Nagaland, Mizoram and Aiunachal Pradesh. Sir, you know the communication problem between one State and the other. The hill tribal people of the North-Eastern Region have different cultures and different ways oflife and different habits of food and other things. It is only fair if these students are given higher education in their own home Another flactor is that they are facing a lot of problem in getting seats elsewhere in the country. There is also a lot of frustration in the minds of the young people. Educated as they are, they would like to go for further studies, but they find that they are not welcome in many of

the university campuses. NEHU cannot provide all the requirements of every State. This University itself is not having enough seats. Now, Mizoram is the next State which may, due to educational standard. otherwise too, I think Mizoram may like to go for another university. And I am sure that the farflung Arunachal Pradesh people, they are also coming up. And soon they too would like to have a university of their own. Sir, I would therefore submit that it will be in the fitness of things if the Government would go deep into the aspect whether it is not proper also to have separate university for Mizoram. As at present, they have got campuses in Aijawal and in Kohima, i.e., in Nagaland and in Mizoram, and in order to bring satisfaction and privileges to all those people in bulk in the present universities, they should have their own universities so that they can serve their interests better.

Sir, it will be better that we all welcome the Nagaland University Bill. My only request is the Minister concerned this aspect that would censider the NEHU which is another Central University in Shillong cannot accommodate all the requirements of the States from that part of the county. Therefore, another university should be started in Mizoram and I am sure that this will bring the desired results and fulfil the aspirations of the people of the North-East. Thank you.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): I have to inform the Hon. Member that the Prime Minister will make a statement regarding the Nagar Rozgar Yojana at 12.50 p.m. today.

[Shri Mirza Irshadbaig]

Now, Prof. Asima Chatterjee will speak for a few minutes on the Nagaland University Bill.

PROF. (MRS.) ASIMA CHAT-TERJEE (Nominated): Mr. Vice-Chairman, Sir, I rise to support the Nagaland University Bill. Considering the geographical situation and the demands of the people of Nagaland, based on valid reasons, the need to have a Central university, for the State of Nagaland has been felt and I am very happy that this Central University is going to be establiobject has been well established shed very soon at lumami. The at page 40 of the Bill and also in section 4 at page 3. The Bill has been well drafted. But I have a few comments to make.

First of all, I want to say that the routine type of curricula and courses should not be followed in this university. This university should have some speciality depending on the geographical situation and the natural resour-I would like to suggest in this connection that chemical technology, courses on forestry and social forestry should implemented because there courses vast forests and on food technology should also be Introduced in this university. This should be done for the welfare of the people so that the State can generate more employment oppor. tunities. There is one more im-The traditional portant point. culture and arts should be developed by all means. At the same time. UGC directive should be followed while appointing lectur-

Lastly, for the discipline of the students, as has been pointed out. appointment of Proctor is a good

Proctor should be suggestion. appointed whose duty should also guide the students regarding ? the courses thev should study, helping to overcome the difficulties faced by the students in these academic activies. Moreover, the Proctor should have an advisory committee as well who should be able to help the Proctor by guidelines so that the Proctor may execute his duties efficiently.

Bill, 1989

These are the few points I wanted to raise, and with this, I support the Bill.

SHRI L. P. SHAHI: As I stated, I have been hearing the observations made by hon. Members. Some of the items suggested would actually form part of the courses of studies that are to be framed. So far as inclusion of forestry and agriculture is concerned, it has been given on page 3, paragraph 4 of the Bill "To make provisions for integrated courses in humanities, natural and physical sciences, social sciences, agricultural science and forestry and other allied disciplines in the eduiational programme of the university". So that has to be kept in mind. After all, if a university is going to funition in Nagaland, it has to function in the phere that prevails there. Agriculture will be a part of it; horticulture will be a part of it. That has to be included in the courses of studies which will be finalised later on.

THE DEPUTY **CHAIRMAN** in the Chairl:

So far as the power of the Vice-Chancellors are concerned, it is in tune with other Central Universities. Already there are ten Central Universities in the country. So, this is nothing new.

So far as providing special chair for language of Nagaland

SMALL INDUSTRIES DEVEis concernel, as suggested by my hon. friend, I would like to bring to the notice of the House that Nagaland has 14 tribes with as many as 52 dialects. Any big village in Nagaland has its own dialect. There is no common language as such. But those who are educated persons in Nagaland, they have adopted English to a greater extent and the Roman script. Geographical situation is such that Lumami is in the centre of Nagaland.

I now request the House to pass this Bill.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to establish and incorporate a teaching and affiliating University in the State of Nagaland and to provide for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 48 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRI L. P. SHAHI: I move:

"That the Bill be passed."

The question was put and the motion was adopted.

SMALL INDUSTRIES DEVELOP-MENT BANK OF INDIA BILL, 1989—Contd.

THE DEPUTY CHAIRMAN: Prof. Chandresh P. Thakur to continue.

PROF CHANDRESH THAKUR (Bihar): Thank vou for giving me this opportunity to continue my interrupted presentation on this Bill. Last time I spoke, there was a lot of pandemonium in the House and it seems that the Opposition was not interestsd in it. As I said last time, for accelerated development of industry we need much larger and greater monentum in the growth of small firms. A dominant proportion of total production, total employment and number of firms fall in the small firms category and from this point of view there is great scope for development further this sector. However, we find that there is a high incidence of sickness RBI study shows that 7.8 per cent of the total sick units are in the small sector and 15 per cent of the total outstanding credit also belongs to this sector. Sixteen hundred crore of rupees are stuck up in the sick units. The question arises, why are there so many units sick? There are problems with regard to the poor with regard to project choice, poor entrepreneueurship and inefficient project management. Over and above that, there are problem of market constraint, obsolete technology and inadequate finance. This Bill is going to strengthen the financial pic-ture, hopefully if the resources are utilized with imagination and care.

We need to appreciate that the IDBI schemes, like the margin money, viability studies or nursing programmes are welcome but there was a deadline set by the RBI for viability studies and the nursing programmes. I do not know whether the deadline has been crossed by a wide margin or not but it seems that whatever the progress, it is not sufficient because that should have been reflected in the quality of improve-